

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Service Tax Miscellaneous Application No. 50169 of 2022
(On Behalf of Department)
in
Service Tax Appeal No. 52931 of 2015 [DB]

[Arising out of Order-in-Original No. UDZ-EXCUS-000-COM-0003-15-16 dated 29.04.2015 passed by the Commissioner of Central Excise, Udaipur]

M /s. Mewar Construction
House No. 3A, 114/115,
Gupteshwar Nagar, Hiran Magri,
Sector-7, Udaipur,
Rajasthan

...Appellant

VERSUS

**Commissioner of Central Excise,
Udaipur**
Nav Kendriya Rajasav Bhawan,
Statue Circle, C-Scheme,
Jaipur-302005

...Respondent

APPEARANCE:

Mr. Bipin Garg, Advocate for the Appellant
Mr. Harsh Vardhan, Authorised Representative for the Respondent

CORAM: HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)
HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION: **28.07.2022**

FINAL ORDER No. 50744 / 2022

DR. RACHNA GUPTA

Learned Counsel for the appellant submits that Form – 4 towards full and final settlement of the dues under the Sabka Vishwas (Legacy Dispute Resolution) Scheme has been issued. Accordingly, the appeal is

dismissed as withdrawn. The miscellaneous application also stands
dismissed as in fructuous.

[Dictated and pronounced in the open Court]

(P.V.SUBBA RAO)
MEMBER (TECHNICAL)

(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)

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